

[Shri P. K. Deo]

Mehta. So it is incomplete. It is defective because Shri Asoka Mehta's name appears against item 11..... (*Interruption*). Today he is a Private Member, how he is going to move a motion like a Minister?

MR. SPEAKER: Will you kindly sit down now at least? I may say for the information of the hon. Members that some Members of the Congress Party, Shri Chengalraya Naidu and others—I can even give their names—came to me in the morning and said that they wanted to raise the same thing that the hon. Member has raised. I told them that they could raise it at the appropriate time. Shri Nath Pai and Shri Atal Bihari Vajpayee also came to my Chamber at 10 or 10-30 and I told them also that they can raise it at the appropriate time but I cannot force a Minister to make a statement; it is not within my competence. I thought, both of them were convinced. But if hon. Members wanted to raise it, at least Shri Asoka Mehta's name should be mentioned against an item. That I could understand. So, the moment both these leaders came to me, I got it included in the agenda so that they may raise it..... (*Interruption*). I do not know what else can I do? I wanted to accommodate the Congress Members and the Opposition leaders when they came to me. But you rise just whenever you choose.

SHRI P. K. DEO: I owe an explanation to my constituents.

SHRI SHEO NARAIN (BASTI): No one can compel any ex-Minister to make a statement. It depends on him. You have seen this example in the case of Uttar Pradesh..... (*Interruption*).

SHRI SURENDRANATH DWIVEDI: Sir, May I have your permission to make a request before you go to the List of Business?

MR. SPEAKER: I will call you after the papers are laid on the Table.

12.39 HRS.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS ETC. OF MADRAS AND KANDLA PORT TRUSTS AND MERCHANT SHIPPING (MASTERS) RULES

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): Sir, I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Madras Port Trust for the year 1966-67 and Audit Report thereon.
- (ii) Annual Accounts of the Kandla Port Trust for the year 1966-67 and Audit Report thereon.
[Placed in Library. See No. LT-1837/68.]

(2) A copy of the Merchant Shipping (Masters) Rules, 1968, published in Notification No. G.S.R. 1284 in Gazette of India dated the 13th July, 1968, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-1838/68.]

KANPUR AND MEERUT UNIVERSITIES (REMOVAL OF DIFFICULTIES) ORDER AND ANNUAL ACCOUNTS OF UNIVERSITY GRANTS COMMISSION

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Kanpur and Meerut Universities (Removal of Difficulties) Order, 1968, published in Notification No. CI(R)/3670/XV-39 (74)-1966 dated the 7th May, 1968, under sub-section (2) of section 50 of

the Kanpur and Meerut Universities Act, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1839/68.]

(2) A copy of the Annual Accounts of the University Grants Commission for the year 1966-67, together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-1840/68.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Police Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1426 in Gazette of India dated the 3rd August, 1968.
- (ii) The Indian Administrative Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1427 in Gazette of India dated the 3rd August, 1968. [Placed in Library. See No. LT-1815/68.]
- (iii) G.S.R. 1428 published in Gazette of India dated the 3rd August, 1968, containing corrigendum to G.S.R. 590 dated the 30th March, 1968.

(iv) G.S.R. 1476 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

(v) G.S.R. 1477 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

(vi) G.S.R. 1478 published in Gazette of India dated the 10th August, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(vii) G.S.R. 1479 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1841/68.]

U.P. GOVERNMENT NOTIFICATIONS *re.* MOTOR VEHICLES RULES

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): I beg to lay on the Table—

(1) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—

- (i) The U.P. Motor Vehicles (Tenth Amendment) Rules, 1967, published in Notification No. 2384-T/XXX-B-70P/61 in Uttar Pradesh Gazette dated the 16th September, 1967.